



## The Tamil University Act, 1982

Act 9 of 1982

**Keyword(s):**

Hostel, Teachers, University, University Grants Commission, University Library

Amendments appended: 15 of 1985, 22 of 1986, 72 of 1986, 29 of 1989, 26 of 1991, 3 of 1992, 21 of 1992, 27 of 1997, 20 of 2003, 21 of 2008, 41 of 2012, 1 of 2023

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

## THE TAMIL UNIVERSITY ACT, 1982.

## ARRANGEMENT OF SECTIONS

## CHAPTER I.

## PRELIMINARY.

*Sections.*

1. Short title and commencement.
2. Definitions.

## CHAPTER II.

## THE UNIVERSITY.

3. Establishment of the University.
4. The objects and powers of the University.
5. Admission to the University.
6. Disqualification for membership.
7. Disqualification for election or nomination to Senate and Syndicate in certain cases.
8. Visitation.
9. Officers of the University.
10. The Chancellor.
11. The Pro-Chancellor.
12. The Vice-Chancellor.
13. Powers and duties of the Vice-Chancellor.
14. The Registrar.
15. The Finance Officer.
16. Authorities of the University.
17. Vice-Chancellor and other Officers, etc., to be public Servants.

**CHAPTER III.****THE SENATE.***Sections.*

18. The Senate.
19. Senate to review the broad policies and programmes of the University.
20. Meetings of the Senate.

**CHAPTER IV.****THE SYNDICATE.**

21. The Syndicate.
22. Powers of the Syndicate.
23. Meetings of the Syndicate.
24. Annual Report.
25. Annual Accounts.

**CHAPTER V.****THE FACULTIES, THE BOARDS OF STUDIES, THE FINANCE COMMITTEE AND OTHER AUTHORITIES.**

26. Constitution and functions of Faculties.
27. The Boards of Studies.
28. Constitution of other authorities.
29. Finance Committee.

**CHAPTER VI.****STATUTES.**

30. Statutes.
31. Statutes, how made.

**CHAPTER VII.****UNIVERSITY FUNDS.**

32. General funds.

CHAPTER VIII.

CONDITIONS OF SERVICE.

33. Pension, gratuity, etc.
34. Conditions of service.
35. Terms and conditions of service of Heads of Departments.
36. Terms and conditions of service of Deans of Faculties.

CHAPTER IX.

MISCELLANEOUS.

37. Filling of casual vacancies.
38. Proceedings of the University authorities and bodies not invalidated by vacancies.
39. Removal from membership of the University.
40. Disputes as to constitution of University authorities and bodies.
41. Constitution of committees.
42. Power to obtain information.
43. Appointment of first Vice-Chancellor.
44. Appointment of the first Registrar.
45. Transitory powers of the first Vice-Chancellor.
46. The Librarian.
47. Special mode of appointment.
48. Power to amend the Schedule.
49. Power to remove difficulties.
50. Repeal and saving.

THE SCHEDULE.

**TAMIL NADU ACT NO. 9 OF 1982.\***  
**THE TAMIL UNIVERSITY ACT, 1982.**

[Received the assent of the Governor on the 8th March 1982; first published in the Tamil Nadu Government Gazette Extraordinary on the 9th March 1982 (Masi 25-2013-Thiruvalluvar Aandu).]

*An Act to provide for the establishment and incorporation of Tamil University at Thanjavur.*

WHEREAS it is expedient that a University should be formed exclusively for the Tamil language which has a glorious and ancient literary and cultural tradition and heritage and whose contribution in the areas of Prose, Poetry, Drama, Dance, Sculpture, Paintings, Medicines, Philosophy and other allied areas is far more extensive than has been realised by the Indian Scholars till today;

AND WHEREAS it is desirable to establish a University of unitary and residential type for furthering the advancement of learning and prosecution of research in Tamil;

BE it enacted by the legislature of the State of Tamil Nadu in the Thirty-third year of the Republic of India as follows:-

**CHAPTER I.**

**PRELIMINARY.**

Short title and commencement.

1. (1) This Act may be called the Tamil University Act, 1982.

(2) The section and sections 2, 3, 4, 9, 10, 11, 12, 13, 14, 15, 17, 35, 43, 44, 45, 48 and 49 shall be deemed to have come into force on the 15th day of September 1981 and the rest of this Act shall come into force on such date as the Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Government" means the State Government;

(b) "hostel" means a unit of residence for the students of the University maintained or recognised by the University in accordance with the provisions of this Act and includes a hostel recognised as such by the University under this Act;

\*For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 11th February 1982, Part IV—Section 1, page 90.

(c) "notified date" means the date specified in the notification issued under sub-section (2) of section 1 ;

(d) "prescribed" means prescribed by this Act or the statutes ;

(e) "statutes" means the statutes of the University made under this Act ;

(f) "teachers" means Professors, Readers, Lecturers, Tutors, Fellows and other like persons as may be declared by the statutes to be teachers ;

(g) "University" means the Tamil University established under section 3 ;

(h) "University Grants Commission" means the Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956) ;

(i) "University library" means a library maintained by the University, whether instituted by it or not.

## CHAPTER II.

### THE UNIVERSITY.

3. (1) For furthering the advancement of learning and prosecution of research in Tamil there shall be established a University by the name "The Tamil University".

Establishment  
of the  
University.

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The University shall be of the unitary and residential type.

(4) No institution affiliated to, or associated with or maintained by, any other University in the State shall be recognised by the University for any purpose, except with the prior approval of the Government and the concerned University.

(5) The headquarters of the University shall be located within the limits of the Thanjavur Municipality or in any place within a radius of twenty-five kilometres around those limits.

The objects and powers of the University.

4. The University shall have the following objects and powers, namely :—

- (1) to function as a high-level research centre ;
- (2) to impart training to those residing within and beyond India who desire to study Tamil ;
- (3) to facilitate and regulate research in fields like Art, Culture, Music, Stage-plays, Painting, Sculpture, Architecture, Literature, Grammar, Linguistics, History, Religion, Philosophy, Geography, Soil Sciences, Astronomy, Navigation and Shipping, Astrology, Siddha Medicine, Engineering Sciences and Handicrafts that have developed on the basis of the Tamil language ;
- (4) to translate books in other languages into Tamil according to the needs in consonance with the objectives of the University and also to translate books in Tamil into other languages ;
- (5) to preserve and publish palm-leaf manuscripts and rare ancient books ;
- (6) to search for and compile epigraphs relating to Tamil language, Tamil culture and History of the Tamils and publish them with its findings based on research ;
- (7) to compile and publish Tamil words, expressions, colloquial terms, words peculiar to Industries and Agriculture, which are used by Tamils in Tamil Nadu and also in other countries where Tamils live ;
- (8) to provide for research on ancient times with an eye on future scientific developments ;
- (9) to provide for research and determine the procedures regarding development of Tamil language embodying in itself all the educational fields existing in the developing world and evolving suitable approach therefor ;
- (10) to institute degrees, titles, diploma and other academic distinctions ;
- (11) to confer degrees, titles, diploma and other academic distinctions on persons who shall have carried out research in the University or in any other centre or institution recognised by the University under conditions prescribed ;

(12) to confer honorary degrees or other academic distinctions in the prescribed manner and under conditions prescribed ;

(13) to supervise and control hostels and to regulate and enforce discipline among the students of the University and to make arrangements for promoting their health and general welfare ;

(14) to prescribe conditions under which the award of any degree, title, diploma and other academic distinctions to persons may be withheld ;

(15) to co-operate with any other University, authority or association or any other public or private body having in view the promotion of purposes and objects similar to those of the University for such purposes as may be agreed upon on such terms and conditions, as may, from time to time, be prescribed ;

(16) to establish and maintain University libraries, research stations, museums for research and publication bureau ;

(17) to institute research posts and to appoint persons to such posts ;

(18) to institute and award fellowships, including travelling fellowships, scholarships, medals and prizes in the manner prescribed ;

(19) to establish, maintain or recognise hostels for students of the University and residential accommodation for the staff of the university and to withdraw any such recognition ;

(20) to fix fees and to demand and receive such fees as may be prescribed ;

(21) to hold and manage endowments and other properties and funds of the University ;

(22) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University ;

(23) to organise advanced studies and research programmes based on a deep understanding of the trends in Tamil language ;



(24) to enter into agreement with other bodies or persons for the purpose of promoting the objectives of the University including the assuming of the management of any institution under them and the taking over of its rights and liabilities ; and

(25) to do all such acts and things, whether incidental to the objects and powers aforesaid or not as may be necessary or desirable to further the objects of the University.

Admission to  
the University.

5. (1) The University shall, subject to the provisions of this Act and the statutes, be open to all persons.

(2) Nothing contained in sub-section (1) shall require the University—

(a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard ;

(b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, title, diploma or other academic distinction ; or

(c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of other students and teachers.

Disqualification  
for member-  
ship.

6. (1) No person shall be qualified for election or nomination as a member of any of the authorities of the University if, on the date of such election or nomination, he is—

(a) of unsound mind, deaf-mute or suffering from leprosy, or

(b) an applicant to be adjudicated as an insolvent or an undischarged insolvent, or

(c) sentenced by a criminal court to imprisonment for any offence involving moral turpitude.

(2) In case of dispute or doubt the Syndicate shall determine whether a person is disqualified under sub-section (1) and its decision shall be final.

7. (1) Notwithstanding anything contained in section 18 or 21, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely :—

(i) the Senate ; and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

*Explanation 1.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly, such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purposes of this sub-section, a person who has held office in any one of the said two authorities in a casual vacancy, shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this sub-section, if a person is elected or nominated to one authority and such person becomes a member of another authority by virtue of the membership in the first mentioned authority, the period for which he has held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 18(a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (9) ; and

(ii) *ex-officio* members referred to in section 21(b), Class 1.

8. (1) The Chancellor shall have the right to cause an inspection or inquiry to be made, by such person or persons as he may direct, of the University, its buildings, University libraries, museums and equipments, and of any

Disqualifica-  
tion for  
election or  
nomination to  
Senate and  
Syndicate in  
certain cases.

institutions maintained or recognised by the University and also of the research, teaching and other work conducted or done by the University, and to cause an inquiry to be made in respect of any matter connected with the University. The Chancellor shall in every case give notice to the University of his intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Chancellor shall communicate to the Syndicate his views with reference to the results of such inspection or inquiry and may, after ascertaining the opinion of the Syndicate thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

(3) The Syndicate shall report to the Chancellor the action, if any, which is proposed to be taken, or has been taken upon the results of such inspection or inquiry. Such report shall be submitted within such time as the Chancellor may direct.

(4) Where the Syndicate does not take action to the satisfaction of the Chancellor, within the time limit as may be fixed under sub-section (2), the Chancellor may, after considering any explanation furnished or representation made by the Syndicate, issue such directions as he may think fit and the Syndicate shall comply with such directions. In the event of the Syndicate not complying with such directions within such time as may be fixed in that behalf by the Chancellor, the Chancellor shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

Officers of the  
University.

9. The University shall consist of the following officers, namely:—

- (1) The Chancellor,
- (2) The Pro-Chancellor,
- (3) The Vice-Chancellor,
- (4) The Dean of Faculties,
- (5) The Registrar,
- (6) The Finance Officer, and

(7) Such other persons as may be declared by the statutes to be officers of the University.

203

10. (1) The Governor of Tamil Nadu shall be the **The Chancellor**, Chancellor of the University. He shall, by virtue of his office, be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them.

(2) Where power is conferred upon the Chancellor to nominate persons to the authorities, the Chancellor shall to the extent necessary, nominate persons to represent interests not otherwise adequately represented.

(3) The Chancellor may of his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceedings to satisfy himself as to the regularity of such proceedings or the correctness, legality or propriety of any decision taken or order passed therein ; and, if, in any case it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly:

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant :

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

(4) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

11. The Minister in charge of the portfolio of Education in the State of Tamil Nadu shall be the **The Pro-Chancellor** Pro-Chancellor of the University.

(2) In the absence of the Chancellor, or during the Chancellor's inability to act, the Pro-Chancellor shall exercise all the powers and perform all the duties of the Chancellor.

(3) The Pro-Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

he Vice-  
hancellor.

12. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2). Such panel shall not contain the name of any member of the said Committee.

(2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Government, one shall be nominated by the Senate and one shall be nominated by the Syndicate :

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for reappointment for a further period of three years :

Provided that no person shall hold office of the Vice-Chancellor for more than six years in the aggregate :

Provided further that—

(a) the Chancellor may direct that a Vice-Chancellor, whose term of office has expired, shall continue in office for such period, not exceeding a total period of one year, as may be specified in the direction ;

(b) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two months notice, resign his office :

Provided also that a person appointed as Vice-Chancellor shall retire from office, if, during the term of his office or any extension thereof, he completes the age of sixty-five years.

(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or when the Vice-Chancellor is, by reason of absence or for any other reason, unable to exercise the powers and perform the duties of his office, the senior most Professor of the University shall exercise the powers and perform the duties of the Vice-Chancellor till the Syndicate makes the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.

182

(5) The Vice-Chancellor shall be a whole-time officer of the University and his emoluments and other terms and conditions of service shall be as follows :—

(i) There shall be paid to the Vice-Chancellor a salary of three thousand rupees per mensem and he shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office, and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence;

(ii) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Syndicate with the approval of the Chancellor from time to time :

Provided that, where an employee of—

(a) the University ; or

(b) any other University or college or institution maintained by, or affiliated to, that University ;

is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund to which he is a subscriber, and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor;

(iii) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Syndicate ;

(iv) The Vice-Chancellor shall be entitled to earned leave on full pay at one-eleventh of the period spent by him on active service :

Provided that when the earned leave applied for by the Vice-Chancellor in sufficient time before the date of expiry of the term of his office is refused by the Chancellor in the interest of the University and if he does not avail himself of the leave before the date of expiry of the term of his office, he shall be entitled to draw cash equivalent to leave salary after relinquishment of his office in respect of earned leave at his credit subject to a maximum of one hundred and eighty days ;

(v) The Vice-Chancellor shall be entitled on medical grounds or otherwise, to leave without pay for a period not exceeding three months during the term of his office:

Provided that such leave may be converted into leave on full pay to the extent to which he is entitled to earned leave under clause (iv).

Powers and  
duties of  
Vice-  
Chancellor.

13. (1) The Vice-Chancellor shall be the academic head and the principal executive officer of the University and shall, in the absence of the Chancellor and Pro-Chancellor, preside at any convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them. He shall be a member, *ex-officio* and Chairman of the Senate, the Syndicate and the Finance Committee and shall be entitled to be present at and to address, any meeting of any authority of the University but shall not be entitled to vote thereat unless he is a member of the authority concerned.

(2) It shall be the duty of the Vice-Chancellor to ensure that the provision of this Act, and the statutes are observed and carried out and he may exercise all powers necessary for this purpose.

(3) The Vice-Chancellor shall have power to convene meetings of the Senate, the Syndicate and the Finance Committee.

(4) (a) The Vice-Chancellor shall have power to take action on any matter and shall by order take such action as he may deem necessary but shall, as soon as may be, thereafter report the action taken to the officer or authority or body who or which would have ordinarily dealt with the matter :

Provided that no such order shall be passed unless the person likely to be affected, has been given a reasonable opportunity of being heard ;

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University, such person shall be entitled to prefer an appeal to the Syndicate within thirty days from the date on which he has notice of such action. The Vice-Chancellor shall give effect to the order passed by the Syndicate on such appeal.

(5) The Vice-Chancellor shall give effect to the orders of the Syndicate regarding the appointment, suspension and dismissal of the teachers and other employees of the University.

(6) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(7) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be prescribed.

14. (1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate for such period as may be specified by the Syndicate and the terms and conditions of service of the Registrar shall be such as are specified in the first statutes. The Registrar.

(2) The Registrar shall exercise such powers and perform such duties as may be prescribed.

(3) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar.

15. The Finance Officer shall be a whole-time salaried officer of the University appointed by the Government for such period as may be specified by the Government in this behalf and the terms and conditions of service of the Finance Officer shall be such as are specified in the first statutes. The Finance Officer.

16. The authorities of the University shall be the Senate, the Syndicate, the Faculties, the Finance Committee, the Boards of Studies and such other authorities as may be declared by the statutes to be authorities of the University. Authorities of the University.

17. The Vice-Chancellor, the Registrar, the Finance Officer and other employees of the University shall be deemed when acting or purporting to act in pursuance of any of the provisions of this Act to be public servants within the meaning of section 21 of the Indian Penal Code (Central Act XLV of 1860). Vice-Chancellor and other officers, etc., to be public servants.



## CHAPTER III.

## THE SENATE.

The Senate. 1? (a) The Senate shall consist of the following persons, namely :—

*Class I—Ex-officio Members.*

- (1) the Chancellor ;
- (2) the Pro-Chancellor ;
- (3) the Vice-Chancellor ;
- (4) the Secretary to Government in-charge of Education ;
- (5) the Secretary to Government in-charge of Finance ;
- (6) the Director of Tamil Development ;
- (7) the Director of International Institute of Tamil Studies ;
- (8) Heads of University Departments of Study and Research ;
- (9) Members of the Syndicate who are not otherwise members of the Senate.

*Class II—Other Members.*

- (1) Two members elected by the Members of the Tamil Nadu Legislative Assembly from among themselves and one member elected by the Members of the Tamil Nadu Legislative Council from among themselves ;
- (2) Two members representing the institutions recognised by the University to be nominated by the Chancellor ;
- (3) Two members from among the Academic Experts to be nominated by the Chancellor ;
- (4) Three members nominated by the Pro-Chancellor of whom not less than two shall be nominated to secure the representation of the Scheduled Castes and Scheduled Tribes not otherwise adequately represented ;

(5) One member elected from among themselves by the members of the Madurai Tamil Sangam ;

(6) One member elected from among themselves by the members of the Thanjavur Karanthai Tamil Sangam.

(b) In case the Secretary to Government, in-charge of Education or the Secretary to Government, in-charge of Finance is unable to attend the meetings of the Senate for any reason he may depute any officer of his Department not lower in rank than that of a Deputy Secretary to Government to attend the meetings.

(c) Save as otherwise provided, elected or nominated members of the Senate shall hold office for a period of three years, and such members shall be eligible for election or nomination for not more than another period of three years :

Provided that where a member is elected or nominated to the Senate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause :

Provided further that where an elected or nominated member of the Senate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Senate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment choose whether he will continue to be a member of the Senate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member.

(d) When a person ceases to be a member of the Senate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Senate.

19. Subject to the other provisions of this Act, the Senate shall have the following powers and functions, namely :—

(a) to review from time to time the broad policies and programmes of the University and to suggest measures for the improvement and development of the University ;

Senate to review the broad policies and programmes of the University.

(b) to advise the Chancellor in respect of any matter which may be referred to it for advice ; and

(c) to exercise such other powers and perform such other functions as may be prescribed by the statutes.

Meetings of  
the Senate.

20. (1) The Senate shall meet at least twice in every year on dates to be fixed by the Vice-Chancellor. One of such meetings shall be called the annual meeting. The Senate may also meet at such other times as it may, from time to time, determine.

(2) One-third of the total strength of the members of the Senate shall be the quorum required for a meeting of the Senate :

Provided that such quorum shall not be required at a convocation of the University or a meeting of the Senate held for the purpose of conferring degrees, titles, diploma or other academic distinctions.

(3) The Vice-Chancellor may whenever he thinks fit, and shall upon a requisition in writing signed by not less than fifty per cent of the total members of the Senate, convene a special meeting of the Senate.

#### CHAPTER IV.

##### THE SYNDICATE.

The Syndicate. 21. (a) The Chancellor shall, as soon as may be, after the first Vice-Chancellor is appointed under section 43, constitute the Syndicate.

(b) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following members, namely :—

##### *Class I—Ex-officio Members.*

(1) The Secretary to Government in-charge of Education ;

(2) The Secretary to Government in-charge of Finance ;

(3) The Director of Tamil Development ;

(4) The Director of International Institute of Tamil Studies ;

(5) Three members from among the Deans of the University nominated by rotation by the Pro-Chancellor.

*Class II—Other Members.*

(1) Two members elected by the members of the Senate from among themselves ;

(2) Two members from among the Academic Experts to be nominated by the Pro-Chancellor;

(c) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate ;

(d) In case the Secretary to Government in-charge of Education or the Secretary to Government, in-charge of Finance is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of a Deputy Secretary to Government to attend the meetings.

(e) Save as otherwise provided, elected or nominated members of Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years :

Provided that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause :

Provided further that where an elected or nominated member of the Syndicate is appointed temporarily to any of the office by virtue of which he is entitled to be a member of the Syndicate *ex-officio* he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be member of the Syndicate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such choice, he shall be deemed to have vacated his office as an elected or nominated member.

(f) When a person ceases to be a member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.

(g) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed :

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(h) A member of the Syndicate, other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

Powers of  
the Syndicate.

22. The Syndicate shall have the following powers, namely :—

(1) to make statutes and amend or repeal the statutes except the first statutes ;

(2) to co-operate with other Universities, other academic authorities and colleges in such manner and for such purposes as it may determine ;

(3) to provide for research and advancement and dissemination of knowledge ;

(4) to institute lecturerships, readerships, professorships and any other teaching posts required by the University ;

(5) to institute degrees, titles, diploma and other academic distinctions ;

(6) to confer degrees, titles, diploma and other academic distinctions on persons who shall have carried on research under conditions prescribed ;

(7) to confer honorary degrees or other distinctions on the recommendation of not less than two-thirds of the members of the Syndicate ;

(8) to establish and maintain halls and hostels ;

(9) to institute fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes and to award the same in accordance with the statutes ;

(10) to consider and take such action as it may deem fit on the annual report, the annual accounts and the financial estimates ;

(11) to institute a publication bureau and to maintain it;

(12) to enter into any agreement with the Central or any State Government or with a private management for assuming the management of any institution and for taking over its properties and liabilities or for any other purposes not repugnant to the provisions of this Act;

(13) to make statutes regulating the method of election to the authorities of the University and the procedure at the meeting of the Senate, Syndicate and other authorities of the University and the quorum of members required for the transaction of business by the authorities of the University other than the Senate ;

(14) to hold, control and administer the properties and funds of the University ;

(15) to direct the form, custody and use of the common seal of the University;

(16) to regulate and determine all matters concerning the University in accordance with this Act and the statutes;

(17) to administer all properties and all funds placed at the disposal of the University for specific purposes;

(18) (a) to appoint the University Lecturers, University Readers, University Professors and the teachers of the University, fix their emoluments, if any, define their duties and the conditions of their services and provide filling up of temporary vacancies ;

(b) to make statutes specifying the mode of appointment of administrative and other similar posts and fix their emoluments, if any, define their duties and the conditions of their services and provide for filling up of temporary vacancies ;

(19) to suspend and dismiss the University Lecturers, University Readers, University Professors and the teachers and other employees of the University ;

(20) to accept, on behalf of the University endowments, bequests, donations, grants and transfers of any movable and immovable properties made to it :

Provided that all such endowments, bequests, donations, grants and transfers shall be reported to the Senate at its next meeting;

(21) (a) to raise, on behalf of the University, loans from the Central or any State Government or the University Grants Commission or the public or any corporation owned or controlled by the Central or any State Government ;

(b) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University ;

(22) to recognise hostels not maintained by the University and to suspend or withdraw recognition of any hostel which is not conducted in accordance with the statutes and the conditions imposed thereunder ;

(23) to arrange for, and direct, the inspection of hostels ;

(24) to prescribe the qualifications of teachers ;

(25) to charge and collect such fees as may be prescribed ;

(26) to make statutes regarding the admission of students to the University ;

(27) to appoint members to the Boards of Studies ;

(28) (a) to appoint examiners, after consideration of the recommendations of the Boards of Studies ; and

(b) to fix their remuneration ;

(29) to supervise and control the residence and discipline of the students of the University and make arrangements for securing their health and well being ;

(30) to institute and manage Libraries, Museums, Institutes of research and other institutions established or maintained by the University ;

(31) to manage hostels instituted by the University ;

(32) to manage any publication bureau instituted by the University ;

(33) to promote research within the University and to require reports, from time to time, of such research ;

(34) to exercise such other powers and perform such other duties as may be conferred or imposed on it by this Act, or the statutes ; and

(35) to delegate any of its powers to the Vice-Chancellor to a Committee from among its own members or to a Committee appointed in accordance with the statutes.

23. (1) The Syndicate shall meet at such times and places and shall, subject to the provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed: Meetings of the Syndicate.

Provided that the Syndicate shall meet at least once in every three months.

(2) The Vice-Chancellor or in his absence any member chosen by the members present, shall preside at a meeting of the Syndicate.

(3) All questions at any meeting of the Syndicate shall be decided by the majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.



(4) (a) The Syndicate may, for the purpose of consultation, invite any person having special knowledge or practical experience in any subject under consideration attend to any meeting. Such person may speak in, and otherwise take part in the proceedings of meetings but shall not be entitled to vote ;

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to a member of the Syndicate.

Annual report.

24. The annual report of the University shall be prepared by the Syndicate and shall be submitted to the Senate on or before such date as may be prescribed by the statutes and shall be considered by the Senate at its next annual meeting. The Senate may pass resolutions thereon and communicate the same to the Syndicate which shall take action in accordance therewith. The Syndicate shall inform the Senate of the action taken by it. A copy of the report with a copy of the resolutions thereon, if any, of the Senate shall be submitted to the Government for information.

Annual accounts.

25. (1) The annual accounts of the University shall be submitted to such examination and audit as the Government may direct.

(2) The University shall settle objections raised in such audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The accounts when audited shall be published by the Syndicate in such manner as may be prescribed by the statutes and copies thereof shall be submitted to the Senate at its next meeting and to the Government within three months of such publication.

## CHAPTER V.

### THE FACULTIES, THE BOARDS OF STUDIES, THE FINANCE COMMITTEE AND OTHER AUTHORITIES.

Constitution and functions of Faculties.

26. (1) The University shall include Faculties of Arts, Manuscriptology, Developing Tamil, Languages and Science and such other Faculties as may be prescribed by the statutes.

83

(2) The constitution and functions of the Faculties shall, in all other respects, be such as may be prescribed.

(3) Each Faculty shall comprise such departments of teaching as are specified in the first statutes.

27. There shall be Boards of Studies attached to each Department of teaching. The constitution and powers of the Boards of Studies shall be such as may be prescribed by the statutes. **The Boards of Studies.**

28. The constitution of such other bodies as may be declared by the statutes to be authorities of the University shall be provided for in the manner prescribed. **Constitution of other authorities.**

29. (1) The Finance Committee shall consist of the following members, namely :— **Finance Committee.**

(a) The Vice-Chancellor ;

(b) The Secretary to Government in-charge of Finance ;

(c) The Secretary to Government in-charge of Education ;

(d) Three members nominated by the Syndicate from among its members of whom one shall be a professor and one shall be a person nominated to the Syndicate by the Chancellor.

(2) If for any reason the officer referred to in clause (b) or clause (c) of sub-section (1) is unable to attend any meeting of the Finance Committee, he may depute any officer of his Department not lower in rank than that of a Deputy Secretary to Government to attend such meeting. The officer so deputed shall have the right to take part in the discussion of the Committee and shall have the right to vote.

(3) The Vice-Chancellor shall be the *ex-officio* chairman and the Finance Officer shall be the *ex-officio* Secretary of the Finance Committee.

(4) All members of the Finance Committee, other than *ex-officio* members shall hold office for a period of three years.

(5) The Finance Committee shall meet at least twice in every year to examine the accounts and to scrutinise proposals for expenditure.

(6) The annual accounts of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Syndicate for approval.

(7) The Finance Committee shall recommend limits for the total recurring expenditure and the total non-recurring expenditure for the year based on the income and resources of the University, which, in the case of productive works may include the proceeds of loans.

(8) The Finance Committee shall—

(a) review the financial position of the University from time to time ;

(b) make recommendation to the Syndicate on every proposal involving investment or expenditure for which no provision has been made in the annual financial estimates on which involves expenditure in excess of the amount provided for in the annual financial estimates ;

(c) prescribe the methods and procedure and forms for maintaining the accounts of the University ;

(d) make recommendation to the Syndicate on all matters relating to the finances of the University ; and

(e) perform such other functions as may be prescribed.

(9) The financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments. The said estimates, as modified by the Finance Committee, shall then be laid before the Syndicate for consideration. The Syndicate may accept the modifications made by the Finance Committee.

## CHAPTER VI.

### STATUTES.

30. Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely:-

- (i) the holding of convocation to confer degrees ;
- (ii) the conferment of honorary degrees and academic distinctions ;
- (iii) the constitution, powers and functions of the authorities of the University ;
- (iv) the manner of filling vacancies among members of the authorities ;
- (v) the allowances to be paid to the members of the authorities and committees thereof ;
- (vi) the procedure at meetings of the authorities including the quorum for the transactions of business at such meetings ;
- (vii) the authentication of the orders or decision of the authorities ;
- (viii) the formation of departments of research at the University ;
- (ix) the term of office and methods of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor ;
- (x) the qualifications of the teachers and other persons employed by the University ;
- (xi) the classification, the method of appointment and determination of the terms and conditions of service of teachers and other persons employed by the University ;
- (xii) the institution of pension, gratuity, insurance or provident fund for the benefit of the officers, teachers and other persons employed by the University ;
- (xiii) the institution of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes and the conditions of award thereof ;
- (xiv) the establishment and maintenance of halls and hostels ;
- (xv) the conditions for residence of students of the University in the halls and hostels maintained by the University and the levy of fees and other charges for such residence ;

(xvi) the delegation of powers vested in the authorities or officers of the University ;

(xvii) the admission of the students to the University ;

(xviii) the conditions of recognition of hostels not maintained by the University ;

(xix) the conditions and mode of appointment and duties of examining bodies and examiners ;

(xx) the maintenance of discipline among the students of the University ;

(xxi) the fees to be charged for research ; and

(xxii) any other matter which is required to be or may be prescribed by the statutes.

s. how

31. (1) The first statutes shall be those as set out in the Schedule.

(2) The Syndicate may, from time to time, make statutes and amend or repeal the statutes, except the first statutes, in the manner hereinafter provided in this section.

(3) Any member of the Syndicate may propose to the Syndicate the draft of a statute and the Syndicate may either accept or reject the draft.

(4) A statute passed by the Syndicate shall be submitted to the Chancellor who may assent thereto or withhold his assent. A statute passed by the Syndicate shall have no validity until it has been assented to by the Chancellor.

## CHAPTER VII.

### UNIVERSITY FUNDS.

ands.

32. The University shall have a General Fund to which shall be credited—

(a) its income from fees, grants, donations and gifts, if any ;

(b) any contribution or grant made by the Central Government, any State Government, the University Grants Commission or like authority, any local authority or any corporation owned or controlled by the Government ; and

(c) endowments and other receipts.

## CHAPTER VIII.

### CONDITIONS OF SERVICE.

33. (1) The University shall institute for the benefit of Pension, its officers, teachers and other persons employed by the University, such pension, gratuity, insurance and provident fund as it may deem fit, in such manner and subject to such conditions, as may be prescribed.

(2) Where the University has so instituted a Provident Fund under sub-section (1), the Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act XIX of 1925), shall apply to such fund as if the University were a local authority and the fund a Government Provident Fund.

(3) The University may, in consultation with the Finance Committee, invest the Provident Fund amount in such manner, as it may determine.

34. Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other persons employed in the University shall be such as may be prescribed.

*Explanation.*—For the purposes of this section, the word “officers” shall not include the Chancellor and the Pro-Chancellor.

35. (1) Each Department of the University shall have a Head who shall be a Professor and whose duties and functions and terms and conditions of appointment shall be such as may be prescribed :

Provided that if there is more than one Professor in any Department, the Head of the Department shall be appointed in the manner prescribed :

Terms and conditions of service of Heads of Departments.

Provided further that in a Department where there is no Professor, an Associate Professor or a Reader may be appointed as Head of the Department in the manner prescribed.

(2) It shall be open to a Professor or Associate Professor or Reader to decline the offer of appointment as Head of the Department.

(3) A person appointed as Head of the Department shall hold office as such for a period of three years and shall be eligible for reappointment.

(4) A Head of the Department may resign his office at any time during his tenure of office.

(5) A Head of the Department shall perform such functions as may be prescribed.

36. Every Dean of Faculties shall be appointed in such manner and shall exercise such powers and perform such duties as are specified in the first statutes.

## CHAPTER IX.

### MISCELLANEOUS.

37. All casual vacancies among the members, other than *ex-officio* members of any authority or other body of the University shall be filled as soon as conveniently may be, by the person or body who or which nominated or elected the member whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member :

Provided that vacancies arising by efflux of time among elected members of any authority or other body of the University may be filled at elections which may be fixed by the Vice-Chancellor to take place on such days not earlier than two months from the date on which the vacancies arise, as he thinks fit:

Provided further that no casual vacancy shall be filled if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

and  
ons of  
of  
of  
ies.

ig of  
il  
ancies.

292

38. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the election or appointment of a member of any authority or other body of the University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground only that the Senate did not meet twice in any year.

Proceedings of the University authorities and bodies not invalidated by vacancies.

39. (1) The Syndicate may remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Syndicate and by a majority of not less than two-thirds of the members of the Syndicate present and voting at the meeting, if such person has been convicted by a criminal court for an offence which in the opinion of the Syndicate involves moral turpitude or if he has been guilty of gross misconduct and for the same reason, the Syndicate may withdraw any degree or diploma conferred on or granted to that person by the University.

Removal from membership of the University.

(2) The Syndicate may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or deaf-mute or suffers from leprosy or has applied to be adjudicated or has been adjudicated as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed.

40. If any question arises whether any person has been duly elected or nominated as, or is entitled to be, a member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Disputes as to constitution of University authorities and bodies.

41. All the authorities of the University shall have power to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit. Such committees

Constitution committees.



shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may think fit.

Powers to obtain information.

42. Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may, by order in writing call for any information from the University on any matter relating to the affairs of the University and the University shall, if such information is available with it, furnish the Government with such information within a reasonable period :

Provided that in the case of information which the University considers confidential, the University may place the same before the Pro-Chancellor.

Appointment of first Vice-Chancellor.

43. Notwithstanding anything contained in sub-section (1) of section 12, within three months from the 13th September 1981, the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them for period not exceeding three years and on such other conditions as they think fit:

Provided that a person appointed as first Vice-Chancellor shall retire from office, if, during the term of his office, he completes the age of sixty-five years.

Appointment of the first Registrar.

44. Notwithstanding anything contained in sub-section (1) of section 14, within three months from the 13th September 1981, the first Registrar shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they think fit :

Provided that the person appointed as first Registrar shall retire from office, if during the term of his office, he completes the age of fifty-eight years.

Transitory powers of the first Vice-Chancellor.

45. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Senate, the Syndicate and such other authorities of the University within six months after the notified date or such longer period not exceeding one year as the Government may, by notification, direct.

(2) The first Vice-Chancellor shall, in consultation with the Government, make such rules as may be necessary for the functioning of the University.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date as the Government may, by notification, specify in this behalf.

(4) It shall be the duty of the first Vice-Chancellor to draft such statutes, as may be necessary and submit them to the Syndicate for their disposal. Such statutes when framed shall be published in the *Tamil Nadu Government Gazette*.

(5) Notwithstanding anything contained in this Act and the statutes and until such time an authority is duly constituted, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such authority under this Act and the statutes.

46. (1) The Librarian shall be a wholetime officer of the University appointed by the Syndicate on the recommendation of the Selection Committee constituted for the purpose for such period and on such terms and conditions as may be prescribed. The Librarian.

(2) The Librarian shall exercise such powers and perform such duties as may be assigned to him by the Syndicate.

47. (1) The Syndicate may invite a person of high academic distinction and professional attainments to accept a post of Professor in the University on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post. Special mode of appointment.

(2) The Syndicate may appoint a teacher or any other member of the academic staff working in any other University or organisation for undertaking a joint project in accordance with the manner prescribed.

48. The Government may, by notification, alter, amend or add any statute to the Schedule and upon the issue of such notification, the Schedule shall be deemed to be amended accordingly. Power to amend the Schedule.

49. (1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the notified date or otherwise in giving effect to the provisions of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for removing the difficulty : Power to remove difficulties.

Provided that no such notification shall be issued after the expiry of five years from the date of establishment of the University under section 3.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act, shall, as soon as possible after it is issued, be placed on the table of both Houses of the Legislature and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such notification or both Houses agree that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

Repeal and  
saving.

50. (1) The Tamil University Ordinance, 1981 (Tamil Nadu Ordinance 10 of 1981) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under this Act.

### THE SCHEDULE.

[See section 31 (1).]

### THE FIRST STATUTES OF THE UNIVERSITY.

1. *Terms and conditions of service of the Registrar.* (1) The holder of the post of Registrar shall be an Academician not lower in rank than that of a University Professor.

(2) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed :

Provided that the Registrar shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Syndicate, whichever is earlier.

(3) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or withholding of increments:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him ;

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a) ;

(c) In any case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendation :

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty ;

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(5) The Registrar shall be the *ex-officio* Secretary of the Senate, the Syndicate, Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(6) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge ;

(b) to issue all notices convening meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University ;

(c) to keep the minutes of all the proceedings of the meetings of the Senate, Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University ;

(d) to conduct the official correspondence of the Syndicate ;

(e) to supply the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings ; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

**2. Terms and conditions of service of the Finance Officer.—**(1) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed. The Finance Officer shall retire on attaining the age of fifty-eight years or on the expiry of the period specified by the Government under section 15 whichever is earlier :

Provided further that the Finance Officer shall, notwithstanding his attaining the age of fifty-eight years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(2) When the office of the Finance Officer is vacant or when the Finance Officer is by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Finance Officer shall be the *ex-officio* Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(4) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy ; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed :

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(5) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property ;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted ;

(c) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Syndicate :

58

(d) to keep a constant watch on the cash and bank balances and of investments ;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed ;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock-checking is conducted of equipments and other consumable materials in all offices and other places maintained by the University ;

(g) bring to the notice of the Vice-Chancellor any un-authorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault ; and

(h) call from any office or other place maintained by the University, any information or returns that he may consider necessary for the performance of his duties.

(6) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money .

3. *Departments under Faculties* .—Each Faculty shall comprise of the following departments, namely:—

(1) *Faculty of Arts*—

(i) Department of Sculpture.

(ii) Department of Painting.

(iii) Department of Music.

(iv) Department of Drama.

(2) *Faculty of Manuscriptology*—

(i) Department of Palm leaf Manuscript.

(ii) Department of Rare Ancient Books.

(iii) Department of Epigraphy.

(3) *Faculty of Developing Tamil*—

(i) Department of Tamil Studies in Foreign Countries

(ii) Department of Translation.

(iii) Department of Compilation.

(4) *Faculty of Languages*—

- (i) Department of Literature.
- (ii) Department of Linguistics.

(5) *Faculty of Science*—

- (i) Department of Siddha Medicine.
- (ii) Department of Ancient Science.
- (iii) Department of Industries.
- (iv) Department of Architecture.

4. *Deans of Faculties*.—(1) Every Dean shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of fifty-eight years shall cease to hold office as such :

Provided further that if at any time there is no Professor in a Faculty, the Vice-Chancellor, shall exercise the powers of the Dean of the Faculty.

<sup>1</sup>[(1-A) Notwithstanding anything contained in clause (1), where a professor in the faculty has attained the age of fifty eight years, the Vice-Chancellor may appoint or continue such professor as Dean of that Faculty if the Vice-Chancellor is satisfied that the said professor has rendered meritorious service for furthering the advancement of learning in Tamil or prosecution of research in Tamil.]

(2) When the office of the Dean is vacant or when the Dean is, for a reason of illness, absence or any other cause, unable to perform the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of research in the Faculty. The Dean shall have such other functions as may be prescribed.

(4) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote there at unless he is a member thereof.

This clause was inserted by G. O. Ms. No. 2567, Department of Education, Science and Technology, dated the 22nd November 1982.

(5) *Selection Committees.*—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the post of Professor, Associate Professor, Readers, Lecturer and Librarian of institutions maintained by the University.

(2) The Selection Committee for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Associate Professor, Reader or Lecturer in a department where there is no Head of the Department, shall also consist of a person nominated by the Syndicate from among its members :—

**THE TABLE.**

(1)	(2)
Professor, Associate Professor or Reader.	(i) The Head of the Department concerned, if he is a Professor.  (ii) A Dean or a Professor to be nominated by the Vice-Chancellor.  (iii) Three persons not in the service of the University, nominated by the Syndicate, for their special knowledge of, or interest in the subject with which the Professor, Associate Professor or Reader will be concerned.
Lecturer or Assistant Professor..	(i) The Head of the Department concerned.  (ii) One Professor to be nominated by the Vice-Chancellor.  (iii) Two persons not in the service of the University nominated by the Syndicate for their special knowledge of or interest in, the subject with which the Lecturer will be concerned.



- ian .. .. .
- (i) Two persons not in the service of the University who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate.
  - (ii) One person, not in the service of the University, nominated by the Syndicate.

*Explanation I.*—Where the appointments are being made for an inter-  
linary project, the Head of the Project shall be deemed to be Head  
e Department concerned.

*Explanation II.*—The Professor to be nominated shall be the Professor  
rned with the speciality for which the selection is being made and  
the Vice-Chancellor shall consult the Head of the Department and  
Dean of Faculty before nominating the Professor.

*Explanation III.*—At least three out of four or two out of three  
bers, as the case may be, concerned with the speciality referred to  
r column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection  
mittee.

(4) The meetings of a Selection Committee shall be convened by  
Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in  
ing recommendations shall be such as may be prescribed.

(6) If the Syndicate is unable to accept the recommendations made  
Selection Committee, it shall record its reasons and submit the case  
e Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner  
cated below:—

(i) If the temporary vacancy is for a duration longer than one  
lemic session, it shall be filled on the advice of the Selection Committee  
accordance with the procedure indicated in the foregoing provisions ;

1982

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local selection committee referred to in sub-clause (ii) for a period not exceeding six months.

(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local selection committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor :

Provided that if the same person holds the office of the Dean and the Head of the Department, the selection committee may consist of two nominees of the Vice-Chancellor :

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment.

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under these statutes be continued in service on such temporary employment unless he is subsequently selected by a local selection committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be.



TAMIL NADU  
GOVERNMENT GAZETTE  
EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 158) MADRAS, THURSDAY, APRIL 11, 1985  
PANGUNI 29, RAKTHATCHI, THIRUVALLUVAR AANDU—2016

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 9th April 1985 and is hereby published for general information:—

ACT No. 15 OF 1985.

*An Act to amend the Tamil University Act, 1982.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil University (Amendment) Act, 1985.

(2) It shall be deemed to have come into force on the 2nd August 1984.

2. *Amendment of preamble to Tamil Nadu Act 9 of 1982.*—In the preamble to the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) (hereinafter referred to as the principal Act), in the second paragraph, the words "and residential" shall be omitted.

3. *Amendment of section 2, Tamil Nadu Act 9 of 1982.*—In section 2 of the principal Act, in clause (f), the words “Tutors, Fellows” shall be omitted.

4. *Amendment of section 3, Tamil Nadu Act 9 of 1982.*—In section 3 of the principal Act, for sub-sections (3) and (4), the following sub-sections shall be substituted, namely:—

“(3) The University shall be of the unitary type.

(4) No institution affiliated to, or associated with, or maintained by, any other University in the State shall be recognised by the University for any purpose, except with the prior approval of the Government and the University concerned.”

5. *Substitution of section 4, Tamil Nadu Act 9 of 1982.*—For section 4 of the principal Act, the following sections shall be substituted, namely:—

“4. *The objects of the University.*—The University shall have the following objects, namely:—

(1) to function as a high-level research centre in Tamil language and literature;

(2) to impart training to those residing within and beyond India who desire to study Tamil language and literature;

(3) to facilitate and regulate advanced study and research in fields like Art, Culture, Music, Stage-plays, Painting, Sculpture, Architecture, Literature, Grammar, Linguistics, History, Religion, Philosophy, Geography, Soil Sciences, Astronomy, Navigation and Shipping, Astrology, Siddha Medicine, Engineering Sciences and Handicrafts that have developed on the basis of the Tamil language and literature;

(4) to translate books in other languages into Tamil according to the needs in consonance with the objectives of the University and also to translate books in Tamil into other languages;

(5) to preserve and publish palm-leaf manuscripts and rare ancient books;

(6) to search for and compile epigraphs relating to Tamil language and literature, Tamil Culture and History of the Tamils and publish them with its findings based on research;

(7) to compile and publish Tamil words, expressions, colloquial terms, words peculiar to Industries and Agriculture, which are used by the Tamils in Tamil Nadu and in other parts of India and in other countries where the Tamils live;

(8) to provide for research in Tamil language and literature in the ancient times with an eye on future scientific developments;

(9) to provide for research and determine the procedures regarding development of Tamil language and literature embodying in itself all the educational fields existing in the developing world and evolving suitable approach therefor;

(10) to institute studies in Tamil language and literature in relation to other Indian Cultures; and

(11) to organise advanced studies and research programmes based on a deep understanding of the trends in Tamil language and literature.

4-A. *The powers of the University.*—The University shall have the following powers, namely:—

(1) to institute degrees, titles, diploma and other academic distinctions;

(2) to confer degrees, titles, diploma and other academic distinctions on persons who shall have carried out research in the University or in any other institution or centre recognised by the University under conditions prescribed.

*Explanation.*—For the purpose of this clause and other provisions of this Act, institution or centre recognised by the University shall mean an institution or a centre situated in India or in other countries, recognised by the University for the purpose of furthering the objects of the University;

(3) to confer honorary degrees or other academic distinctions in the prescribed manner and under conditions prescribed;

(4) to supervise and control hostels and to regulate and enforce discipline among the students of the University and to make arrangements for promoting their health and general welfare;

(5) to prescribe conditions under which the award of any degree, title, diploma and other academic distinctions to persons may be withheld;

(6) to co-operate with any other University, authority or association or any other public or private body having in

view the promotion of purposes and objects similar to those of the University for such purposes as may be agreed upon, on such terms and conditions, as may, from time to time, be prescribed;

(7) to establish and maintain University libraries, research stations, museums for research and publication bureau;

(8) to institute research posts and to appoint persons to such posts;

(9) to institute and award fellowships, including travelling fellowships, scholarships, medals and prizes in the manner prescribed;

(10) to establish, maintain or recognise hostels for students of the University and residential accommodation for the staff of the University and to withdraw any such recognition;

(11) to fix fees and to demand and receive such fees as may be prescribed;

(12) to hold and manage endowments and other properties and funds of the University;

(13) to borrow money with the approval of the Government on the security of the property of the University for the purposes of the University;

(14) to enter into agreement with other bodies or persons for the purpose of promoting the objectives of the University including the assuming of the management of any institution under them and the taking over of its rights and liabilities; and

(15) to do all such acts and things, whether incidental to the objects mentioned in section 4 and the powers aforesaid or not, as may be necessary or desirable to further the objects of the University."

6. *Amendment of section 5, Tamil Nadu Act 9 of 1982.*—In section 5 of the principal Act, in sub-section (1), after the word "persons", the following words shall be added, namely:—

"irrespective of their religion, race, caste, sex, place of birth or any of them".

7. *Amendment of section 6, Tamil Nadu Act 9 of 1982.*—In section 6 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) In case of dispute or doubt as to whether a person is disqualified under sub-section (1), the Syndicate shall refer such case to the Chancellor, whose decision shall be final.”

8. *Amendment of section 10, Tamil Nadu Act 9 of 1982.*—In section 10 of the principal Act, in sub-section (3), after the word “reconsideration”, the words “for the reason that such decision or order is not in conformity with the provisions of this Act or the statutes” shall be inserted.

9. *Amendment of section 11, Tamil Nadu Act 9 of 1982.*—In section 11 of the principal Act,—

(i) sub-section (2) shall be omitted;

(ii) in sub-section (3), the word “other”, in two places where it occurs, shall be omitted.

10. *Amendment of section 12, Tamil Nadu Act 9 of 1982.*—In section 12 of the principal Act,—

(i) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) For the purpose of sub-section (1), the Committee shall consist of five persons of whom one shall be nominated by the Chancellor, one shall be nominated by the Government, one shall be nominated by the Senate and two shall be nominated by the Syndicate:

Provided that,—

(a) the person so nominated shall not be a member of any of the authorities of the University;

(b) the person so nominated by the Chancellor shall convene the meetings of the Committee.”;

(ii) in sub-section (4), for the expression “till the Syndicate makes the requisite arrangements”, the expression “till the Syndicate, with the approval of the Chancellor, makes the requisite arrangements” shall be substituted.

11. *Substitution of section 15, Tamil Nadu Act 9 of 1982.*—  
For section 15 of the principal Act, the following section shall be substituted, namely:—

“ 15. *The Finance Officer.*—(1) The Finance Officer shall be a whole-time salaried officer of the University appointed by the Syndicate for such period as may be specified by the Syndicate in this behalf and the terms and conditions of service of the Finance Officer shall be such as are specified in the first statutes.

(2) Every appointment of the Finance Officer shall be made by the Syndicate from out of a panel of three names recommended by the Government.”

12. *Amendment of section 16, Tamil Nadu Act 9 of 1982.*—  
In section 16 of the principal Act, for the expression “the Finance Committee”, the expression “the Finance Committee, the Planning Board” shall be substituted.

13. *Insertion of new section 16-A in Tamil Nadu Act 9 of 1982.*—After section 16 of the principal Act, the following section shall be inserted, namely:—

“ 16-A. *The Planning Board.*—(1) There shall be constituted a Planning Board of the University which shall advise generally on the planning and development of the University and keep under review the standard of education and research in the University.

(2) The constitution of the Planning Board and the manner of appointment of its members shall be such as are specified in the first statutes.”

14. *Amendment of section 18, Tamil Nadu Act 9 of 1982.*—  
In section 18 of the principal Act, in clause (a), under the heading “Class II—Other Members”, in item (3), for the words “Two members”, the words “Three members” shall be substituted.

15. *Amendment of section 21, Tamil Nadu Act 9 of 1982.*—  
In section 21 of the principal Act,—

(i) in clause (b),—

(1) under the heading “Class I—*Ex-Officio Members*”,—



(a) after item (2), the following item shall be inserted, namely :—

“(2-A) The Secretary to Government in-charge of Health and Family Welfare;”;

(b) in item (5), for the words “nominated by rotation by the Pro-Chancellor”, the words “by rotation in the order of seniority” shall be substituted;

(2) under the heading “Class II—Other Members”,—

(a) to item (1), the following proviso shall be added, namely :—

“Provided that the member so elected shall not be an employee of the University or any institution or centre recognised by the University;”;

(b) for item (2), the following item shall be substituted, namely :—

“(2) Two members from among the Academic Experts of whom one shall be nominated by the Chancellor and one shall be nominated by the Pro-Chancellor.”;

(ii) in clause (d), after the words “the Secretary to Government in-charge of Finance”, the words “or the Secretary to Government in-charge of Health and Family Welfare” shall be inserted

16. Amendment of section 22, Tamil Nadu Act 9 of 1982.—  
In section 22 of the principal Act,—

(i) in clause (3), for the word “knowledge”, the words “knowledge in Tamil language and literature” shall be substituted;

(ii) in clause (4), for the words “teaching posts”, the words “teaching or research posts” shall be substituted;

(iii) in sub-clause (a) of clause (18), for the words “University Professors”, the words “University Professors, University Researchers” shall be substituted;

(iv) in clause (19), for the words “University Professors”, the words “University Professors, University Researchers” shall be substituted;

(v) in sub-clause (a) of clause (21), the words “or the University Grants Commission” shall be omitted.

17. *Amendment of section 24, Tamil Nadu Act 9 of 1982.*—  
In section 24 of the principal Act, for the word "Government", the words "Chancellor and to the Government" shall be substituted.

18. *Amendment of section 25, Tamil Nadu Act 9 of 1982.*—  
In section 25 of the principal Act, in sub-section (3), for the word "Government", the words "Chancellor and to the Government" shall be substituted.

19. *Amendment of section 26, Tamil Nadu Act 9 of 1982.*—  
In section 26 of the principal Act, in sub-section (3), for the word "teaching", the words "teaching and research" shall be substituted.

20. *Amendment of section 27, Tamil Nadu Act 9 of 1982.*—  
In section 27 of the principal Act, for the word "teaching" the words "teaching and research" shall be substituted.

21. *Amendment of section 30, Tamil Nadu Act 9 of 1982.*—  
In section 30 of the principal Act,—

(i) in clause (viii), for the word "research", the words "teaching and research" shall be substituted;

(ii) in clause (xxi), the word "and" shall be omitted;

(iii) for clause (xxii), the following clauses shall be substituted, namely:—

"(xxii) the procedure for arbitration in case of dispute between employees or students of the University;

(xxiii) the procedure for appeals to the Syndicate by students against the action of any officer or authority of the University;

(xxiv) the constitution, terms and references of the Grievances Committee for the employees and students of the University;

(xxv) the participation of students and research scholars in the affairs of the University;

(xxvi) the establishment and abolition of faculties and departments;

(xxvii) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the University; and

(xxviii) any other matter which is required to be or may be prescribed by the statutes."

22. *Amendment of section 42, Tamil Nadu Act 9 of 1982.*—  
In the proviso to section 42 of the principal Act, for the word "Pro-Chancellor", the words "Chancellor and the Pro-Chancellor" shall be substituted.

23. *Amendment of Schedule, Tamil Nadu Act 9 of 1982.*—In the Schedule to the principal Act,—

(i) in clause (1) of statute 2, for the word "Government", the word "Syndicate" shall be substituted;

(ii) after statute 2, the following statute shall be inserted, namely :—

"2-A. *The Planning Board.*—(1) The Planning Board shall consist of the following members, namely :—

(i) the Vice-Chancellor, who shall be the Chairman of the Board; and

(ii) not more than eight persons of high academic standing.

(2) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.

(3) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate on any academic matter."

(iii) in statute 5,—

(a) in clause (1), for the word "Lecturer", the words "Lecturer, Researcher" shall be substituted;

(b) in clause (2),—

(1) for the expression "a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Associate Professor, Reader or Lecturer", the expression "a nominee of the Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Associate Professor, Reader, Lecturer or Researcher" shall be substituted;

(2) in the Table, in column (1), for the word "Lecturer", the words "Lecturer, Researcher" shall be substituted.

24. *Repeal and saving.*—(1) The Tamil University (Second Amendment) Ordinance, 1984 (Tamil Nadu Ordinance 28 of 1984), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. VADIVELU,  
*Commissioner and Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 19th February 1986 and is hereby published for general information:—

ACT No. 22 OF 1986.

*An Act further to amend the Tamil University Act, 1982.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil University (Amendment) Act, 1986.

(2) It shall come into force at once.

2. *Amendment of section 1, Tamil Nadu Act 9 of 1982.*—In section 1 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982) (hereinafter referred to as the principal Act), in sub-section (2), the figures “48” shall be omitted.

3. *Substitution of section 14, Tamil Nadu Act 9 of 1982.*—For section 14 of the principal Act, the following section shall be substituted, namely:—

“ 14. *The Registrar.*—(1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate and the terms and conditions of service of the Registrar shall be as follows:—

(a) The holder of the post of Registrar shall be an academician not lower in rank than that of Professor of a college affiliated to any University;

(b) The Registrar shall hold office for a period of three years:

Provided that the Registrar shall retire on attaining the age of fifty-eight years or on the expiry of the period specified in this clause, whichever is earlier;

(c) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed;

(d) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(2) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or withholding of increments:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him;

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (a);

(c) In any case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendation:

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty;

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(3) The Registrar shall be the *ex-officio* Secretary of the Senate, the Syndicate, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(4) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge;

(b) to issue all notices convening meetings of the Senate, the Syndicate, the Faculties, the Boards of Studies and of any Committee appointed by the authorities of the University;

(c) to keep the minutes of all the proceedings of the meetings of the Senate, Syndicate, the Faculties, the Boards of Studies and of any committee appointed by the authorities of the University;

(d) to conduct the official correspondence of the Syndicate;

meet  
andduti  
timeUni  
and  
serv

EC

of  
fir

ad

se  
Ty  
st

a

s

c

1

.

.

.

.

.

.

.

.

.

.

.

.

.

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

(5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar."

4. *Amendment of section 15, Tamil Nadu Act 9 of 1982.*—In section 15 of the principal Act,—

(a) in sub-section (1), the words "and the terms and conditions of service of the Finance Officer shall be such as are specified in the first statutes" shall be omitted;

(b) after sub-section (2), the following sub-sections shall be added, namely:—

"(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed. The Finance Officer shall retire on attaining the age of fifty-eight years or on the expiry of the period specify by the Syndicate under sub-section (1), whichever is earlier:

Provided that the Finance Officer shall, notwithstanding his attaining the age of fifty-eight years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(4) When the office of the Finance Officer is vacant or when the Finance Officer is by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(5) The Finance Officer shall be the ex-officio Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(6) The Finance Officer shall—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed :

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(7) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Syndicate.

(d) to keep a constant watch on the cash and bank balances and of investments;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date, and that stock-checking is conducted, of equipments and other consumable materials in all offices and other places maintained by the University;

(g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(h) call from any office or other place maintained by the University, any information or returns that he may consider necessary for the performance of his duties.



(8) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money.”.

5. *Amendment of section 16-A, Tamil Nadu Act 9 of 1982.*—In section 16-A of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:—

“(2) The Planning Board shall consist of the following members, namely:—

(i) the Vice-Chancellor, who shall be the Chairman of the Board; and

(ii) not more than eight persons of high academic standing.

(3) The members of the Planning Board shall be appointed by the Chancellor and shall hold office for such period as he may determine.

(4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate on any academic matter.”.

6. *Amendment of section 22, Tamil Nadu Act 9 of 1982.*—In section 22 of the principal Act, in clause (1), the words “except the first statutes” shall be omitted.

7. *Amendment of section 26, Tamil Nadu Act 9 of 1982.*—In section 26 of the principal Act, in sub-section (3), for the words “as are specified in the first statutes”, the words “as may be specified in the statutes” shall be substituted.

8. *Amendment of section 31, Tamil Nadu Act 9 of 1982.*—In section 31 of the principal Act,—

(i) sub-section (1) shall be omitted;

(ii) in sub-section (2), the words “except the first statutes” shall be omitted.

9. Insertion of new section 34-A in Tamil Nadu Act 9 of 1982.—  
After section 34 of the principal Act, the following section shall be inserted, namely.

“34-A. Selection Committees.—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Professor, Associate Professor, Reader, Lecturer, Researcher, Assistant Professor and Librarian of institutions maintained by the University.

(2) The Selection Committees for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Associate Professor, Reader, Lecturer, Researcher or Assistant Professor in a department, where there is no head of the Department, shall also consist of a person nominated by the Syndicate from among its members :—

THE TABLE

(1)	(2)
Professor, Associate Professor or Reader	(i) The Head of the Department concerned, if he is a Professor; (ii) A Dean or a Professor to be nominated by the Vice-Chancellor ; (iii) Three persons not in the service of the University, nominated by the Syndicate, for their special knowledge of, or interest in, the subject with which the Professor, Associate Professor or Reader will be concerned.
Lecturer, Researcher or Assistant Professor.	(i) The Head of the Department concerned ; (ii) One Professor to be nominated by the Vice-Chancellor ;

(1)  
Lecturer,  
Assistant

Librarian

Expl  
an inter-  
to be H

Expl  
Professo  
being n  
the De  
Professe

Exp  
member  
to und  
meeting

Selectic

ive.

in ma

(A G)

(1)

Lecturer, Researcher or  
Assistant Professor—*cont.*

Librarian.

(2)

(iii) Two persons, not in the service of the University nominated by the Syndicate for their special knowledge of, or interest in, the subject with which the Lecturer Researcher or Assistant Professor will be concerned.

(i) Two persons not in the service of the University who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate.

(ii) One person, not in the service of the University, nominated by the Syndicate.

*Explanation I.*—Where the appointments are being made for an inter-disciplinary project, the Head of the Project shall be deemed to be Head of the Department concerned.

*Explanation II.*—The Professor to be nominated shall be the Professor concerned with the speciality for which the selection is being made and that the Vice-Chancellor shall consult the Head of the Department and the Dean of Faculty before nominating the Professor.

*Explanation III.*—At least three out of four or two out of three members, as the case may be, concerned with the speciality referred to under column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be such as may be prescribed.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below:—

(i) If the temporary vacancy is for a duration, longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions:

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in sub-clause (ii) for a period not exceeding six months.

(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor:

Provided that if the same person holds the offices of the Dean and the Head of the Department, the Selection Committee may consist of two nominees of the Vice-Chancellor:

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment.

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a local Selection Committee or a regular Selection Committee, for a temporary or permanent appointment, as the case may be.

10. *Substitution of section 36, Tamil Nadu Act 9 of 1982.*—For section 36 of the principal Act, the following section shall be substituted, namely :—

“36. *Deans of Faculties.*—(1) Every Dean of Faculties shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of fifty-eight years shall cease to hold office as such :

Provided further that if at any time there is no Professor in a Faculty, the Vice-Chancellor shall exercise the powers of the Dean of the Faculty.

(2) Notwithstanding anything contained in the first proviso to sub-section (1), where a Professor or the Dean in a Faculty has attained the age of fifty-eight years, the Vice-Chancellor may, if he is satisfied that such Professor or Dean has rendered meritorious service for furthering the advancement of learning or prosecution of research in Tamil, appoint such Professor or continue such Dean in office, as the Dean of that Faculty.

(3) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of research in the Faculty. The Dean shall have such other functions as may be prescribed.

(5) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.”

11. *Omission of section 48, Tamil Nadu Act 9 of 1982.*—Section 48 of the principal Act shall be omitted.

12. *Substitution of section 49, Tamil Nadu Act 9 of 1982.*—For section 49 of the principal Act, the following section shall be substituted, namely:—

“ 49. *Notifications to be placed before the Legislature.*—Every notification issued under this Act, shall, as soon as possible after it is issued, be placed on the table of both House of the Legislature and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such notification or both Houses agree that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of any thing previously done under that notification.”

13. *Omission of Schedule to Tamil Nadu Act 9 of 1982.*—The Schedule to the principal Act shall be omitted.

(By order of the Governor)

S. VADIVELU,  
*Commissioner and Secretary to Government,  
Law Department.*



No  
P

AC

MS

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th December 1986 and is hereby published for general information :—

**ACT No. 72 OF 1986.**

*An Act further to amend the Tamil University Act, 1982.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Tamil University (Second Amendment) Act, 1986.

2. *Amendment of section 21, Tamil Nadu Act 9 of 1982.*—In section 21 of the Tamil University Act, 1982 (Tamil Nadu Act 9 of 1982),—

(i) in clause (b), under the heading “class 1—Ex-officio Members”, after item (2-A), the following item shall be inserted, namely :—

“(2-AA) The Secretary to Government in-charge of Tamil Development Culture;”.

(ii) in clause (d), after the words “the Secretary to Government in-charge of Health and Family Welfare”, the words “or the Secretary to Government in-charge of Tamil Development—Culture” shall be inserted.

(By order of the Governor)

S. VADIVELU,  
Commissioner and Secretary to Government,  
Law Department.



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 524]

MADRAS, WEDNESDAY, SEPTEMBER 13, 1989.  
AAVANI 28, SUKLA. THIRUVALLUVAR ANDU—2020.

## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 11th September 1989 and is hereby published for general information :—

ACT No. 29 OF 1989.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

#### PART I

##### *Preliminary.*

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1989.

*Short title and commencement.*

(2) It shall come into force at once.

#### PART II

*Amendments to the Madras University Act, 1923.*

2. Section 5-A of the Madras University Act, 1923 (hereinafter referred to as the principal Act), shall be omitted.

*Omission of section 5-A.*

3. In section 14 of the principal Act, in clause (b),—

*Amendment of section 14.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;



*Amendment of section 18.*

4. In section 18 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 23.*

5. In section 23 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

### PART III.

#### *Amendments to the Annamalai University Act, 1928.*

*Amendment of section 33.*

6. In the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), in sub-section (1) of section 33, for the portion beginning with the words "shall, except in the case of *ex-officio* member." and ending with the expression "21st December 1981", the following shall be substituted, namely:—

"shall except in the case of *ex-officio* members hold office upto the date of the next reconstitution".

*Tamil Nadu Act 1 of 1929.*

*Omission of section 33-A.*

7. Section 33-A of the principal Act shall be omitted.

### PART IV.

#### *Amendments to the Madurai-Kamaraj University Act, 1965.*

*Amendment of section 15.*

8. In the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the principal Act), in section 15, in clause (b),—

*Tamil Nadu Act 33 of 1965.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 19.*

9. In section 19 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 24.*

10. In section 24 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Omission of section 24-A.*

11. Section 24-A of the principal Act shall be omitted.

## PART V

*Amendments to the Anna University Act, 1978.*

*Tamil Nadu Act 30 of 1978.* 12. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 17; in sub-section (4),— *Amendment of Section 17.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another term of three years" shall be omitted;

(b) the second proviso and the *Explanation* thereunder shall be omitted.

13. Section 17-A of the principal Act shall be omitted. *Omission of section 17-A.*

14. In the principal Act, in Schedule II, in Statute 9, in clause (3), the portion beginning with the expression "and such members" and ending with the expression "21st December 1981" shall be omitted. *Amendment of Schedule II.*

## PART VI

*Amendments to the Bharathiar University Act, 1981.*

*Tamil Nadu Act 1 of 1982.* 15. In the Bharathiar University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

16. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

17. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

18. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART VII

*Amendments to the Bharathidasan University Act, 1981.*

*Tamil Nadu Act 2 of 1982.* 19. In the Bharathidasan University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

20. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

21. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

22. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

## PART VIII.

*Amendments to the Tamil University Act, 1982.*

Omission of section 7.

23. In the Tamil University Act, 1982 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu Act 9 of 1982.*

Amendment of section 18.

24. In section 18 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 21.

25. In section 21 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART IX.

*Amendments to the Mother Teresa Women's University Act, 1984.*

Omission of section 7.

26. In the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu Act 15 of 1984.*

Amendment of section 20.

27. In section 20 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 23.

28. In section 23 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART X.

*Amendments to the Alagappa University Act, 1985.*

Omission of section 8.

29. In the Alagappa University Act, 1985 (hereinafter referred to as the principal Act), section 8 shall be omitted.

*Tamil Nadu Act 23 of 1985.*

Amendment of section 21.

30. In section 21 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 24.

31. In section 24 of the principal Act, in sub-section (2), in clause (d),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

Amendment of section 25.

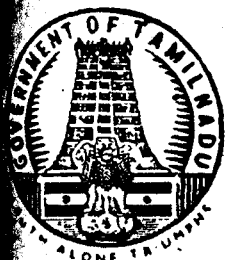
32. In section 25 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

(By order of the Governor.)

P. JEYASINGH PETER,  
*Secretary to Government, Law Department.*



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

437]

MADRAS, WEDNESDAY, SEPTEMBER 18, 1991

PURATTASI 2, PIRAJORPATHI, THIRUVALLUVAR AANDU—2022

## Part IV—Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 17th September 1991 and is hereby published for general information:—

ACT No. 26 OF 1991.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1991.

Tamil Nadu Act  
of 1923.

2. In section 14 of the Madras University Act, 1923, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely:—

Amendment of  
Tamil Nadu Act  
VII of 1923.

" Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu :

Provided further that "

Tamil Nadu Act  
of 1929.

3. In section 33 of the Annamalai University Act, 1928, to sub-section (4), the following proviso shall be added, namely:—

Amendment of  
Tamil Nadu Act  
I of 1929.

" Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly. "

Amendment of  
Tamil Nadu Act  
33 of 1965.

4. In section 15 of the Madurai-Kamaraj University Act, 1965, in the proviso to clause (b), for the words "Provided also that", the following shall be substituted, namely :—

"Provided that a member of the Legislative Assembly of the State of Tamil Nadu shall cease to be a member of the Senate from the date on which he ceases to be a member of the Legislative Assembly of the State of Tamil Nadu :

Provided further that".

Tamil Nadu  
33 of 1965

Amendment of  
Tamil Nadu Act  
1 of 1982.

5. In section 20 of the Bharathiar University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu  
1 of 1982

Amendment of  
Tamil Nadu Act  
9 of 1982.

6. In section 20 of the Bharathidasan University Act, 1981, in the proviso to clause (b), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu  
2 of 1982

Amendment of  
Tamil Nadu Act  
9 of 1982.

7. In section 18 of the Tamil University Act, 1982, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu  
9 of 1982

Amendment of  
Tamil Nadu Act  
23 of 1985

8. In section 21 of the Alagappa University Act, 1985, in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu  
23 of 1985

Amendment of  
Tamil Nadu Act  
31 of 1990.

9. In section 19 of the Manonmaniam Sundaranar University Act, 1990, in the proviso to clause (b), for the words "Provided that", the following shall be substituted, namely :—

"Provided that a member of the Tamil Nadu Legislative Assembly shall cease to be a member of the Senate from the date on which he ceases to be a member of the Tamil Nadu Legislative Assembly :

Provided further that".

Tamil Nadu  
31 of 1990

Tamil Nadu  
33 of 1963

10. (1) For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment decree or order of any court, every person who had been elected to the Senate of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Alagappa University or the Manonmaniam Sundaranar University in his capacity as a member of the Legislative Assembly and who had ceased to be a member of the Legislative Assembly but holding office as a member of the Senate immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of the Senate of the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

Removal of  
doubts.

Tamil Nadu  
1 of 1982

(2) Every person who ceases to be a member of the Senate by reason of the operation of this Act shall cease to be a member of the Syndicate, Academic Council or any other authority of the University of which he may happen to be a member by virtue of his membership of the Senate.

(By order of the Governor)

Tamil Nadu  
2 of 1982

P. JEYASINGH PETER,  
*Secretary to Government, Law Department.*

Tamil Nadu  
9 of 1982

Tamil Nadu  
25 of 1985

Tamil Nadu  
31 of 1990



**TAMIL NADU  
GOVERNMENT GAZETTE  
EXTRAORDINARY**

PUBLISHED BY AUTHORITY

101]

MADRAS, TUESDAY, FEBRUARY 18, 1992

MAASI 6. PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

**Part IV—Section 2**

**Tamil Nadu Acts and Ordinances.**

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th February 1992 and is hereby published for general information :—

ACT No. 3 OF 1992.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India, as follows :—

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1992.

Short title and commencement

(2) It shall be deemed to have come into force on the 10th day of January 1992.

2. In section 11 of the Madurai-Kamaraj University Act, 1965, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 33 of 1965.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

3. In section 11 of the Anna University Act, 1978, to sub-section (1), the following proviso shall be added, namely :—

Amendment of Tamil Nadu Act 30 of 1978.

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 1 of 1982.

4. In section 12 of the Bharathiar University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 1 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 2 of 1982.

5. In section 12 of the Bharathidasan University Act, 1981, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 2 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 9 of 1982.

6. In section 12 of the Tamil University Act, 1982, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 9 of 1982

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 15 of 1984.

7. In section 12 of the Mother Teresa Women's University Act, 1984, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 15 of 1984

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 23 of 1985.

8. In section 13 of the Alagappa University Act, 1985, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 23 of 1985

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 31 of 1990.

9. In section 11 of the Manonmaniam Sundaranar University Act, 1990, to sub-section (1), the following proviso shall be added, namely:—

Tamil Nadu  
Act 31 of 1990

“Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Repeal and saving.

10. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 1992 is hereby repealed.

Tamil Nadu  
Ordinance  
of 1992



(2) Notwithstanding such repeal, anything done or any action taken under the Madurai-Kamaraj University Act, 1965 or the Anna University Act, 1978 or the Bharathiar University Act, 1981 or the Bharathidasan University Act, 1981 or the Tamil University Act, 1982 or the Mother Teresa Women's University Act, 1984 or the Alagappa University Act, 1985 or the Manonmaniam Sundaranar University Act, 1990, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Act, as amended by this Act.

(By order of the Governor)

MD. ISMAIL,  
Secretary to Government,  
Law Department.

Nadu Tamil Nadu  
1 of 1965 Act 33 of  
1965.  
Tamil Nadu  
Act 30 of  
1978.  
Tamil Nadu  
Act 1 of  
1982.  
Tamil Nadu  
Act 2 of  
1982.  
Tamil Nadu  
Act 9 of  
1982.  
Tamil Nadu  
Act 15 of  
1984.  
Tamil Nadu  
Act 23 of 1985.  
Tamil Nadu  
Act 31 of 1990.

Tamil Nadu  
Act 9 of

Tamil Nadu  
Act 15 of

Tamil Nadu  
Act 23 of

Tamil Nadu  
Act 31 of

Tamil Nadu  
Ordinance  
of 1991

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 21 OF 1992.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

Short title

1. This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1992.

PART II.

*Amendments to the Madurai-Kamaraj University Act, 1965.*

Amendment of section 15.

2. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“ Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be.”

Amendment of section 19.

3. In section 19 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Syndicate”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further, that where an elected or nominated member of the Syndicate”.

Amendment of section 24.

4. In section 24 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Academic Council”, the following shall be substituted, namely :—

“ Provided that a member of the Academic Council who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Academic Council”.

PART III.

*Amendments to the Anna University Act, 1978.*

Amendment of section 17.

5. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), for the first proviso to sub-section (4), the following proviso shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”

Tamil Nadu Act 32 of 1978

6. In Schedule II to the 1978 Act, in Statute 9, after clause (3), the following clause shall be inserted, namely :—

Amendment of  
Schedule II.

“(3-A) A member of the Academic Council who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that electorate or body or the holder of that appointment, as the case may be.”.

#### PART IV.

##### *Amendments to the Bharathiar University Act, 1981.*

7. In section 20 of the Bharathiar University Act, 1981. (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Amendment of  
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

8. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in the proviso to clause (c), for the words “Provided further that”, the following shall be substituted, namely :—

Amendment of  
section 23.

“Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

9. In section 24 of Tamil Nadu Act 1 of 1982, in the proviso to clause (e), for the words “Provided further that”, the following shall be substituted, namely :—

Amendment of  
section 24.

“Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

#### PART V.

##### *Amendments to the Bharathidasan University Act, 1981.*

10. In section 20 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Amendment of  
section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

Amendment of  
Section 23.

11. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

Amendment of  
section 24.

12. In section 24 of Tamil Nadu Act 2 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

#### PART VI.

##### *Amendments to the Tamil University Act, 1982.*

Amendment of  
section 18.

13. In section 18 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act  
9 of 1982,

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :"

Amendment of  
section 21.

14. In section 21 of Tamil Nadu Act 9 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that".

#### PART VII.

##### *Amendments to the Mother Teresa Women's University Act, 1984.*

Amendment of  
section 20.

15. In section 20 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

Tamil Nadu  
Act 15 of 1984,

"Provided that a member of the Academic Committee who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Committee from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that"

Amendment of  
section 23.

16. In section 23 of the 1984 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Executive Council who is nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Executive Council from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

### PART VIII.

#### *Amendments to the Alagappa University Act, 1985.*

Amendment of  
section 21.

17. In section 21 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the first proviso to clause (c), the following proviso shall be substituted, namely:—

Tamil Nadu Act  
23 of 1985.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

Amendment of  
section 24.

18. In section 24 of the 1985 Act, in sub-section (2), in the proviso to clause (d), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

Amendment of  
section 25.

19. In section 25 of the 1985 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

### PART IX.

#### *Amendments to the Manonmaniam Sundaranar University Act, 1990.*

Amendment of  
section 19.

20. In section 19 of the Manonmaniam Sundaranar University Act, 1990 (hereinafter referred to as the 1990 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely:—

Tamil Nadu Act  
31 of 1990.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

21. In section 23 of the 1990 Act, in sub-section (2), in the proviso to clause (c), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder

of the Standing Committee on Academic Affairs who is elected in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member

of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

Amendment of  
section 23.

22. In section 23 of the 1990 Act, in the proviso to clause (e), for the words “ Provided that ”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

#### PART X.

Removal of  
doubts.

23. For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment, decree or order of any court, every person who had been elected or nominated to the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Mother Teresa Women's University, the Alagappa University or the Manonmaniam Sundaranar University, as the case may be, in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, and who had ceased to be, a member of that electorate or body, or the holder of that appointment, but holding office as a member in any of the aforesaid authorities of the University concerned immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of that authority in the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

(By order of the Governor.)

MD. ISMAIL,  
Secretary to Government, Law Department.

member  
in his capacity  
of a particular  
electorate or body  
or the holder of that  
appointment, as the case  
may be :

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th May 1997 and is hereby published for general information:—

ACT No. 27 OF 1997.

*An Act further to amend the Tamil University Act, 1982.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil University (Amendment) Act, 1997.

Short title and  
commence-  
ment.

(2) It shall come into force at once.

Tamil Nadu  
Act 9 of 1982.

2. In section 11 of the Tamil University Act, 1982, in sub-section (1), for the expression "The Minister in-charge of the portfolio of Education", the expression "The Minister in-charge of the portfolio of Tamil Development-Culture" shall be substituted.

Amendment of  
section 11.

(By order of the Governor)

A.K. RAJAN,  
Secretary to Government,  
Law Department

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 18th May 2003 and is hereby published for general information:--

**ACT No. 20 OF 2003.**

*An Act further to amend the Tamil University Act, 1982.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:--

Short title and commencement.

1. (1) This Act may be called the Tamil University (Amendment) Act, 2003.
- (2) It shall come into force at once.

Amendment of section 24.

2. (1) Section 24 of the Tamil University Act, 1982 (hereinafter referred to as the principal Act), shall be renumbered as sub-section (1) of that section and in sub-section (1) as so renumbered, the expression "for information" shall be omitted;

Tamil Nadu Act 20 of 1982

(2) After sub-section (1) as so renumbered, the following sub-section shall be added, namely:--

"(2) On receipt of a copy of the annual report, the Government shall cause a copy of such report together with their comments thereon to be laid before the Legislative Assembly."

Amendment of section 25.

3. In section 25 of the principal Act, after sub-section (3), the following sub-section shall be added, namely:--

"(4) The Government shall cause the annual accounts and the audit report together with their comments to be laid before the Legislative Assembly."

(By order of the Governor)

**A. KRISHNANKUTTY NAIR,**  
*Secretary to Government,  
Law Department.*



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd May 2008 and is hereby published for general information:—

**ACT No. 21 OF 2008.**

**An Act further to amend the Tamil University Act, 1982.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil University (Amendment) Act, 2008.

Short title and  
commence-  
ment.

(2) It shall be deemed to have come into force on the 13th day of February 2002.

2. In section 4 of the Tamil University Act, 1982 (hereinafter referred to as the principal Act), after clause (11), the following clause shall be added, namely:—

Amendment of  
section 4.

"(12) to provide for instruction and training in such branches of learning as it may determine and to provide for the advancement and dissemination of knowledge."

3. In section 4-A of the principal Act, after clause (1), the following clause shall be inserted, namely:—

Amendment of  
section 4-A.

"(1-A) to hold examinations and to confer degrees on persons who shall have pursued an approved course of study in the University."

4. Notwithstanding anything contained in the principal Act, the action of the University in having provided instruction and training in such branches of learning as it had determined with effect on and from the 13th day of February 2002 under clause (12) of section 2 of the principal Act, as added by this Act and in having held examinations and in having conferred degrees, on persons who have pursued an approved course of study in the University under clause (1-A) of section 4-A of the principal Act as inserted by this Act, and anything done or any action taken by the University during the period commencing on the 13th day of February 2002 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be deemed to have been validly done or taken under the principal Act as amended by this Act.

Validation.

(By Order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

**ACT No. 41 of 2012.**

***An Act further to amend the Tamil University Act, 1982.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil University (Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 2nd day of August 2012.

Tamil Nadu  
Act 9 of  
1982.

2. In section 12 of the Tamil University Act, 1982 (hereinafter referred to as the principal Act), in the third proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.

Amendment of section 12.

Tamil Nadu  
Ordinance  
12 of 2012.

3. (1) The Tamil University (Amendment) Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th January 2023 and is hereby published for general information:—

ACT No. 1 OF 2023.

***An Act further to amend the Tamil University Act, 1982.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the seventy-third year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Tamil University (Amendment) Act, 2022.

(2) It shall come into force at once.

Amendment of section 6.

2. In section 6 of the Tamil University Act, 1982, (hereinafter referred to as the principal Act), in sub - section (1), in clause (a) the expression "deaf-mute or suffering from leprosy" shall be omitted.

Tamil Nadu Act  
9 of 1982.

Amendment of section 39.

3. In section 39 of the principal Act, in sub-section (2), the expression "or deaf-mute or suffers from leprosy" shall be omitted.

(By Order of the Governor)

C. GOPI RAVIKUMAR,  
Secretary to Government (Legislation),  
Law Department.